

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.15/2018 and 342/18  
With  
COCP No.137/Chd/HP/2017  
In  
CP No.6/ND/2009  
(Decided Matter)**

**In the matter of:-**

M/s Umak Investment Company Pvt. Ltd. ....Petitioner

Versus

Harmeet Singh Ghai and Others .... Respondents

Present: Mr. Anand Chhibbar, Senior Advocate, with Mr. Gaurav Mankotia, Advocate, for the Petitioner  
Mr. Aditya Grover, Advocate, with Mr. Mukesh Sukhija, Advocate and for Respondents/Contemnors  
Mr. G.S. Bhatia, Advocate, for Respondent No.2

**CA No.342 of 2018**

This is an application for issuing directions by this Tribunal consequent upon the order passed on 31.01.2014. The Registry would add CP No.6/ND/2009 with this application.

Notice of this application to the Petitioner M/s Umak Investment Company Pvt. Ltd. Mr. Gaurav Mankotia, Advocate, accepts the notice. Notice of this application to Mr. Harmeet Singh Ghai also. Mr. Aditya Grover, Advocate with Mr. Mukesh Sukhija, Advocate, representing him accept notice.

The Administrator has filed the status report, vide Diary No. 2797 dated 30.07.2018, the same be taken on record.

List the matter for hearing on 19.11.2018.

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Mr. Anand Chhibbar, Learned Senior Counsel for the petitioner submits that the petitioner has no objection to the prayer made in the application. Reply, if any, be filed three days before the date fixed. In any case, if adjournment on behalf of the Respondent is requested, we may pass interim directions for Administrator to proceed with the advertisement etc.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

August 29, 2018  
Mohit Kumar